

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 518 OF 2016 IN
DFR 2180 OF 2016**

Dated: 16th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s Om Hydro Power Ltd.	Appellant(s)
Vs.		
Himachal Pradesh Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-2

ORDER

IA NO. 518 OF 2016

(Appl. for condonation of delay in re-filing the appeal_

There is 71 days delay in re-filing this appeal. In this application, the applicant/appellant has prayed that the delay may be condoned.

We have heard learned counsel for the appellant and learned counsel for Respondent No.2 and also perused the explanation offered by the appellant. We are of the opinion that the explanation is acceptable and delay deserved to be condoned. Accordingly, delay in re-filing the appeal is condoned. The Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **23.11.2016.**

(I.J. Kapoor)
Technical Member
ts/vt

(Justice Ranjana P. Desai)
Chairperson